

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF PRIYARANJANI FIBRES LIMITED

RELEVANT PARTICULARS

1	Name of corporate debtor	Priyaranjani Fibres Limited
2	Date of incorporation of corporate debtor	14th February, 1991
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Hyderabad
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17119TG1991PLC012336
5	Address of the registered office and principal office (if any) of corporate debtor	Raipole Village Ibrahimpatnam Ranga Reddy Telangana-501508, IN.
6	Insolvency commencement date in respect of corporate debtor	24th March, 2023 (order made available on 28th March, 2023)
7	Estimated date of closure of insolvency resolution process	20th September, 2023
8	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Raghu Babu Gunturu IBBI/IPA-002/IP-00025/2016-17/10053 Authorization for Assignment issued by ICSI IIP is valid till 03rd November 2023
9	Address and e-mail of the interim resolution professional, as registered with the Board	EzResolve LLP 1st Floor, Golden Heights, Plot No.9, Opp: Raheja IT Mindspace, HUDA Techno Enclave, Madhapur, Hyderabad, Telangana -500081, India, Landmark-Near Raidurg Metro Station. Email: raghu@ezresolve.in
10	Address and e-mail to be used for correspondence with the interim resolution professional	EzResolve LLP 1st Floor, Golden Heights, Plot No.9, Opp: Raheja IT Mindspace, HUDA Techno Enclave, Madhapur, Hyderabad, Telangana-500081, India. Landmark-Near Raidurg Metro Station. Email: priyaranjani@ezresolve.in
11	Last date for submission of claims	10th April, 2023
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Will identify on verification of books of accounts
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Will identify on determining class of creditors
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: (a) Website: https://www.ibbi.gov.in/home/downloads b) Physical Address: Will be provided later

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Priyaranjani Fibres Limited** on 24th March, 2023 (Order made available by Hon'ble NCLT on 28th March, 2023). The creditors of **Priyaranjani Fibres Limited**, are hereby called upon to submit their claims with proof **on or before 10th April, 2023** to the interim resolution professional at the address mentioned against entry No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No.12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

Raghu Babu Gunturu
Interim Resolution Professional
Priyaranjani Fibres Limited
IBBI/IPA-002/IP-N00025/2016-2017/10053

Authorization for Assignment issued by ICSIIP
is valid till 3rd November 2023

Date: 28 th March 2023
Place: Hyderabad

